



2026:AHC:16016

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 2260 of 2026

Ansu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Krishna Pratap Singh, Shams Uz
Zaman

Counsel for Opposite Party(s) : G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised. Supplementary affidavit filed by learned counsel for the applicant is taken on record.

2. Heard Sri Shams Uz Zaman, learned counsel for the applicant, Sri D.K. Singh, learned A.G.A. for the State and perused the material placed on record.

3. Applicant seeks bail in Case Crime No. 296 of 2025, under Sections 191(2), 191(3), 115(2), 109(1), 103(1), 351(3) B.N.S. and 4/25 Arms Act, Police Station Ramala, District Baghpat, during the pendency of trial.

4. As per prosecution story, the applicant and other co-accused persons are stated to have entered into an altercation with the son of the informant. Peeved by the said act, the applicant and the other co-accused persons came to the house of the deceased and assaulted him with lathi, danda and sharp-edged weapons. It is particularly stated in the FIR that Rajeev has caused stab wound to the deceased in his abdomen.

5. Learned counsel for the applicant has argued that the applicant is absolutely innocent and has been falsely implicated in the present case. He has nothing to do with the said offence.

6. Learned counsel for the applicant has further argued that there are general and omnibus allegations against all the accused persons except Rajeev, whose case stands distinguished to other co-accused persons. There is no

criminal history of the applicant. The applicant is languishing in jail since 19.10.2025 and he is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the liberty of bail.

7. Learned A.G.A. has vehemently opposed the bail application but the submissions raised by the learned counsel for the applicant could not be disputed.

8. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into consideration the fact that there are general and omnibus allegations against all the accused persons **except Rajeev, whose case stands distinguished to other co-accused persons.** and without expressing any opinion on the merits of the case, *prima-facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

9. Let the applicant- **Ansu** who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 22, 2026

Shalini